

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 188/MP/2021

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking compensation on account of events pertaining to Change in Law events, read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1.

Petitioner : Coastal Energen Private Limited (CEPL)

Respondents : Tamil Nadu Generation and Distribution Co. Ltd. (TANGEDCO) and Anr.

Date of Hearing : **11.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Hemant Singh, Advocate, CEPL
Shri Harshit Singh, Advocate, CEPL
Shri Lakshyajit Singh, Advocate, CEPL
Shri Saurav Roy, Advocate, CEPL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO

Record of Proceedings

At the outset, the learned counsel for Respondent No.1 prayed for an adjournment on the ground of the arguing counsel being occupied in a part-heard matter before the APTEL. Learned counsel for the Petitioner did not oppose the said request.

2. Considering the request of learned counsel for Respondent No.1, the matter was adjourned.
3. The Petition will be listed for hearing on **24.4.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)